

(14)

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No. 739/(MAH)/2017

CORAM:

Present:




SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017

NAME OF THE PARTIES: Dr. Narayan P Survase  
V/s.  
Udaygiri Multispeciality Hospital Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Aparajita Chandra	Adv for the Respondents	
2.	Dr. Madhav Chambule	Respondent no. 2	
3.	Prachi Wazalwar	Petitioner	

**ORDER**

**CP No.739/ 241/NCLT/MB/MAH/2017**

On the Company Petition filed by the Petitioner, the Respondent is permitted to file reply on or before 31.1.2018 and rejoinder if any, by 15.2.2018. As far as interim relief is concerned, the Respondent says there is no proposal to increase the shareholding and there is no proposal for change of Directorship in the company. In view of her submission, this Bench is not inclined to grant interim reliefs sought by the Petitioner.

List this matter on 1.3.2018.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**M. K. SHRAWAT**  
Member (Judicial)